THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS"). THIS PUBLIC ADVERTISEMENT IS NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES (AS DEFINED IN THE DRHP) IN COMPLIANCE WITH CHAPTER II OF THE SEBI ICDR REGULATIONS

PUBLIC ANNOUNCEMENT

(Please scan this QR code to view the DRHP and Corrigendum)

BEHARI LAL ENGINEERING LIMITED

Our Company was originally incorporated as 'Behari Lal Ispat Private Limited', at Jalandhar, Punjab as a private limited company under the Companies Act, 1956 and received a certificate of incorporation issued by the Registrar of Companies (the "**RoC**"), Punjab, H.P. & Chandigarh on May 23, 1995. Subsequently, the name of our Company was changed to 'Behari Lal Engineering Private Limited' pursuant to a special resolution passed by the shareholders of our Company on August 5, 2024, and a fresh certificate of incorporation issued by the RoC on September 4, 2024. Thereafter, our Company was converted into a public limited company pursuant to a resolution passed by the Shareholders of our Company passed in their meeting on August 5, 2024, and the name of our Company was changed to its present name 'Behari Lal Engineering Limited', pursuant to a fresh certificate of incorporation issued by the RoC on September 21, 2024. For details of changes in the name and registered office of our Company, see *'History and Certain Corporate Matters'* on page 333 of the draft red herring prospectus dated September 26, 2025 (the "**DRHP**" or the "**Draft Red Herring Prospectus**").

Registered: Village Salani, Amloh Road, Mandi Gobindgarh, Punjab-147 301, India.
Corporate Office: B-9, Surajmal Vihar, Vikas Marg Extension, Near Leela Ambience Convention Hotel, East Delhi, Delhi -110092, India.
Contact Person: Sanjeev Kumar Sehgal, Company Secretary and Compliance Officer; **Tel:** +91 17655 20694; **E-mail:** cs@beharilalgroup.com; **Website:** www.beharilalengineering.com
Corporate Identification Number: U27109PB1995PLC016490

OUR PROMOTERS: PARKASH CHAND GARG, RAJESH GARG, DINESH GARG, LOVLISH GARG AND BHUVNESH GARG

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH (EQUITY SHARES) OF BEHARI LAL ENGINEERING LIMITED (COMPANY) FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE) (OFFER PRICE) AGGREGATING UP TO ₹[●] MILLION (OFFER) COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹1,100.00 MILLION BY OUR COMPANY (FRESH ISSUE) AND AN OFFER FOR SALE OF UP TO 7,854,521 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[●] MILLION BY THE SELLING SHAREHOLDERS (OFFER FOR SALE) COMPRISING UP TO 2,045,985 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[●] MILLION BY RAJESH GARG, UP TO 514,028 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[●] MILLION BY LOVLISH GARG (COLLECTIVELY, 'PROMOTER SELLING SHAREHOLDERS'), UP TO 2,264,720 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[●] MILLION BY YOGITA GARG, UP TO 297,033 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[●] MILLION BY DINESH KUMAR GARG HUF (COLLECTIVELY, 'PROMOTER GROUP SELLING SHAREHOLDERS') AND UP TO 2,732,755 EQUITY SHARES OF FACE VALUE OF ₹10 EACH AGGREGATING UP TO ₹[●] MILLION BY SG TECH ENGINEERING PRIVATE LIMITED (INVESTOR SELLING SHAREHOLDER, TOGETHER WITH PROMOTER SELLING SHAREHOLDERS AND PROMOTER GROUP SELLING SHAREHOLDERS, 'SELLING SHAREHOLDERS', AND SUCH EQUITY SHARES, THE OFFERED SHARES). THE OFFER SHALL CONSTITUTE [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

NOTICE TO INVESTORS: CORRIGENDUM TO THE DRAFT RED HERRING PROSPECTUS DATED SEPTEMBER 26, 2025 ('CORRIGENDUM')

This is with reference to the DRHP filed by our Company with the SEBI and the Stock Exchanges in relation to the Offer. Potential Bidders may note the following:

In addition to the Promoter Group members disclosed on pages 368-369 of the DRHP in the chapter *'Our Promoters and Promoter Group - Entities forming part of the Promoter Group of our Promoters'*, the following entities also formed part of the Promoter Group as on the date of the DRHP in accordance with Regulation 2(1)(pp) of the SEBI ICDR Regulations:

a. Anchorman Consultancy Private Limited; and

b. Kunj Forgings Private Limited.

(collectively, **'Additional Promoter Group Entities'**)

We confirm that as on the dates of the DRHP and this Corrigendum, the Additional Promoter Group Entities were and are in compliance with Regulation 5 of the SEBI ICDR Regulations, to the extent applicable.

The list of members of Promoter Group includes these Additional Promoter Group Entities and all references to the term 'Promoter Group' in the DRHP shall include these Additional Promoter Group Entities.

The information in this Corrigendum supersedes, modifies and updates the information in the DRHP, to the extent inconsistent with the information in the DRHP. The DRHP stands amended to the extent above.The above changes should be read in conjunction with the DRHP.

Please note that this Corrigendum does not reflect any changes and updates that have occurred from the date of filing of the DRHP and the date hereof. The DRHP will be suitably updated, including to the extent stated in this Corrigendum, as may be applicable, in the Red Herring Prospectus, the Prospectus, and the Abridged Prospectus, as applicable, as and when filed with the RoC, the SEBI and the Stock Exchanges.

This Corrigendum shall be made available to public for comments, if any, for a period of 21 days from the date of publication of this Corrigendum in the newspapers where the filing of the DRHP was announced in accordance with the SEBI ICDR Regulations. Our Company invites the public to give their comments to this Corrigendum with respect to disclosures made in it. The members of the public are requested to send a copy of their comments to the SEBI, to our Company Secretary and the Compliance Officer of our Company and/or to the BRLMs at their respective addresses mentioned herein below. All comments must be received by the SEBI, the Company Secretary and the Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein below with respect to disclosures made in this Corrigendum on or before 5:00 p.m. on August 04, 2026 i.e., 21st day from the date of publication of this Corrigendum in the newspapers where the filing of the DRHP was announced in accordance with the SEBI ICDR Regulations.

All capitalised terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the DRHP.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE OFFER
Emkay® Your success is our success	SYSTEMATIX GROUP™ Investments Re-defined	MUFG MUFG Intime
Emkay Global Financial Services Limited 7th Floor, The Ruby, Senapati Bapat Marg, Dadar – West, Mumbai - 400 028, Maharashtra, India **Tel:** +91 22 6612 1212 **E-mail:** blel.ipo@emkayglobal.com **Website:** www.emkayglobal.com **Investor grievance e-mail:** ibg@emkayglobal.com **Contact person:** Deepak Yadav/ Vimal Maniyar **SEBI Registration Number:** INM000011229	**Systematix Corporate Services Limited** The Capital, A-Wing, No. 603-606, 6th Floor, Plot No. C-70, G-Block, Bandra-Kurla Complex, Bandra (East), Mumbai – 400 051, Maharashtra, India. **Tel:** +91-22-6704 8000 **Email:** mb.ipo@systematixgroup.in **Investor grievance e-mail:** investor@systematixgroup.in **Website:** www.systematixgroup.in **Contact Person:** Jinal Sanghvi/ Mohit Ladkani **SEBI registration number:** INM000004224	**MUFG Intime India Private Limited** ***(formerly Link intime India Private Limited)*** C-101, 247 Park, 1st Floor, L B S Marg, Vikhroli (West), Mumbai 400 083, Maharashtra, India. **Tel:** +91 8108114949 **E-mail:** beharilalengineering.ipo@in.mpms.mufg.com **Website:** www.in.mpms.mufg.com **Investor grievance e-mail:** beharilalengineering.ipo@in.mpms.mufg.com **Contact Person:** Shanti Gopalkrishnan **SEBI Registration Number:** INR000004058

COMPANY SECRETARY AND COMPLIANCE OFFICER

Sanjeev Kumar Sehgal, BEHARI LAL ENGINEERING LIMITED
Village Salani, Amloh Road, Mandi Gobindgarh, Punjab-147 301, India. **Telephone:** +91 17 6552 0694; **E-mail:** cs@beharilalgroup.com; **Website:** www.beharilalengineering.com

For **BEHARI LAL ENGINEERING LIMITED**
On behalf of the Board of Directors
Sd/-
Sanjeev Kumar Sehgal
Company Secretary and Compliance Officer

Place: Punjab
Date : July 14, 2026

BEHARI LAL ENGINEERING LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the DRHP dated September 26, 2025 with SEBI and the Stock Exchanges on September 26, 2025. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, on the websites of the BRLMs, i.e. Emkay Global Financial Services Limited at www.emkayglobal.com, Systematix Corporate Services Limited at www.systematixgroup.in and the website of our Company at www.beharilalengineering.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled ***"Risk Factors"*** on page 36 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction, including India. The Equity Shares of face value of ₹ 10 each offered in the Offer have not been and will not be registered, listed, or otherwise qualified in any jurisdiction except India and may not be offered or sold to persons outside of India except in compliance with the applicable laws of each such jurisdiction. In particular, the Equity Shares of face value of ₹ 10 each have not been and will not be registered under the U.S. Securities Act or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares of face value of ₹ 10 each are only being offered and sold outside the United States in 'offshore transactions' as defined in, and in reliance on, Regulation S and the applicable laws of the jurisdictions where those offer and sales occur.